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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. No. 343/92

in

O.A. No. 24/92

06/11/92

GOPAL RAM BALODHI

v/s

UNION OF INDIA & ORS.

O_R_D_E_R

This Review Application has been filed on 2.11.1991 against Order dated 18th August, 1992 in O.A. No. 24/92. The applicant who has filed the Review Application has acknowledged that the judgement was received by him on 10.9.1992. The Review Petition has been filed after expiry of thirty days from the date of receipt of the Order by the applicant. It is barred by limitation.

2. The application is devoid of merit as well.

Since the judgement once given cannot afterwards be altered or added to and the right to review is exerciseable on the discovery of new and important matters or evidence which after the exercise of

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due diligence was not within the knowledge
of the person seeking the review or could
not be produced by him at the time when the
order was made; it may be exercised where some
mistake or error apparent on the face of the
record is found; it may also be exercised on
any analogous ground. But it may not be exercised
on the ground that a decision was erroneous on
merit. That would be the province ~~of~~ a court of
appeal.

3. Therefore, the Review Application is
dismissed with no order as to costs.

I.P. Gupta
Member (A) 6/11/92

Landh 6.11.92
Ram Pal Singh
Vice-Chairman (J)